

Notice to Chief Secretary over child's death due to jaundice

TRIBUNE NEWS SERVICE

NEW DELHI, AUGUST 6

The National Human Rights Commission has taken suo motu cognisance of a media report of a 12-year-old's girl death due to jaundice. The Ambala resident was said to have consumed contaminated drinking water.

Notably, several other children have also been diagnosed with jaundice in the locality of Shahzadpur. The residents have alleged that the drinking water being supplied through a public tap was contaminated.

The rights body said the contents of the news report, if true, raised serious issues of violation of human rights.

It has also issued a notice to Haryana Chief Secretary, calling for a detailed report on the matter within two weeks. It is expected to include the health status of the ailing children undergoing treatment as well as steps being taken by the administration to address the issue.

Meanwhile, local authorities have deployed teams to carry out health surveys and door-to-door screenings to contain further spread of the disease. On Monday, the Health Department identified 11 fever patients, two of whom showed symptoms of jaundice. In Tuesday's follow-up survey, seven additional fever patients were found.

आयोग ने हरियाणा के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी एनएचआरसी ने हरियाणा में पीलिया से एक लड़की की मृत्यु का स्वतः संज्ञान लिया, रिपोर्ट पेश करें

हरिभूमि ब्यूरो ►► नई दिल्ली

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मीडिया में छपी उस खबर का स्वतः संज्ञान लिया है जिसमें बताया गया है कि हरियाणा में अंबाला जिले के शाहजादपुर में दूषित पेयजल के सेवन से पीलिया के कारण एक 12 वर्षीय लड़की की मृत्यु हो गई। इलाके में कई अन्य बच्चों में भी पीलिया की पुष्टि हुई है। निवासियों का आरोप है कि क्षेत्र में सार्वजनिक नल से आपूर्ति किया जा रहा पेयजल दूषित है। 3 अगस्त 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार, शुरू में लड़की का इलाज स्थानीय अस्पताल में पीलिया के लिए किया

शाहजादपुर
में दूषित पेयजल
से कई अन्य बच्चों
में पीलिया के
लक्षण

गया था। उसकी हालत बिगड़ने पर उसे चंडीगढ़ के पीजीआईएमईआर में रेफर किया गया, जहां इलाज के दौरान उसकी मृत्यु हो गई। आयोग ने पाया है कि समाचार रिपोर्ट में उल्लिखित तथ्य, यदि सत्य हैं, तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है। तदनुसार, आयोग ने हरियाणा के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है। आयोग ने कहा है कि रिपोर्ट में उपचार करा रहे पीड़ित बच्चों की स्वास्थ्य स्थिति और प्रशासन की ओर से इस समस्या के समाधान के लिए उठाए जा रहे कदमों का विवरण शामिल होना चाहिए।

अजा छात्र से जातिगत भेदभाव पर राष्ट्रीय मानव अधिकार आयोग ने लिया संज्ञान

नम्र, शिवपुरी: कोलारस के ग्राम उकावल में सरकारी स्कूल में अनुसूचित जाति वर्ग के छात्र द्वारा शिक्षक की बोतल से पानी पीने पर उसकी मारपीट व जातिगत अपमान करने के मामले पर राष्ट्रीय मानव अधिकार आयोग ने संज्ञान लिया है। आयोग ने मीडिया रिपोर्ट के आधार पर ही प्रदेश के मुख्य सचिव (अशोक वर्गवाल) के अलावा शिवपुरी एसपी (यांगचेन डोलकर भूटिया) से दो सप्ताह में पूरे मामले की विस्तृत रिपोर्ट मांगी है।

कोलारस थाने में दर्ज कराई गई रिपोर्ट के अनुसार 27 जुलाई को शासकीय प्राथमिक विद्यालय उकावल में कक्षा चार का आठ वर्षीय छात्र जब स्कूल में था तो उसे बहुत तेज प्यास लगी। उसने शिक्षक लोकेश शर्मा की टेबल पर रखी बोतल से पानी पी लिया। इससे नाराज होकर लोकेश ने बच्चे को जातिसूचक गालियां देते हुए डंडे से बेरहमी से पिटाई शुरू कर दी। घटना के समय अजा वर्ग के ही दो अन्य छात्र भी

दो सप्ताह में मांगी रिपोर्ट

- शिवपुरी के स्कूल में बोतल से पानी पीने पर पिटाई करने पर शिक्षक पर दर्ज है मुकदमा

मौजूद थे। पुलिस ने आरोपित शिक्षक के खिलाफ एससी/एसटी एक्ट के तहत मामला कायम किया है। आयोग के मीडिया एवं संचार विभाग के उप निदेशक जैमिनी कुमार श्रीवास्तव द्वारा जारी पत्र में कहा गया है कि सामने आई समाचार रिपोर्ट यदि सही है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है।

असामाजिक तत्वों की शिकायत से भी जुड़ा मामला: मामले में सामने आया है कि स्कूल अजा वर्ग के बाहुल्य वाले गांव में है जिसमें अधिकांश बच्चे इसी समाज के हैं। स्कूल के पास अवैध रूप से शराब विक्रय की जाती है, जिसकी शिकायत स्कूल प्रबंधन की ओर से शिक्षक लोकेश शर्मा द्वारा पुलिस

पिटाई पढ़ाई को लेकर या पानी पीने पर?

घटनाक्रम के लेकर दो वीडियो भी सामने आए हैं। एक वीडियो में कुछ बच्चे घर के पास स्वजन के साथ हैं। पीड़ित बच्चा शरीर पर लगी चोट दिखा रहा है। मारपीट का कारण वह सहित अन्य बच्चे होमवर्क बता रहे हैं। कह रहे हैं कि कई बच्चों को पीटा था। वहीं एक अन्य वीडियो थाने में बनाया गया है, जिसमें पीड़ित छात्र मारपीट का कारण शिक्षक की बोतल से पानी पीने को बता रहा है। पूछे जाने पर खुद के लिए कहे गए जातिसूचक शब्द भी बताता है।

व एसडीएम को दर्ज कराई गई है। इसी के चलते रंजिश पर पहले भी शिक्षक की शिकायतें विभाग में की गई थीं। शिक्षक लोकेश का कहना है कि जिस छात्र को पीड़ित बताया जा रहा है, वह पढ़ने में कमजोर है और इसी बात पर उसे डांटा था। पढ़ाई को लेकर दूसरे छात्रों को भी डांटा था।

Source: <https://www.siasat.com/nhrc-flags-over-50-cseam-cases-on-instagram-3520254/amp/>

NHRC flags over 50 CSEAM cases on Instagram

The poster also emphasised that increased public awareness can help protect children and encouraged people to speak up, raise awareness and support efforts to prevent exploitation.

August 7, 2026 9:34 am

New Delhi: The National Human Rights Commission (NHRC) has received complaints related to more than 50 cases of Child Sexual Exploitation and Abuse Material (CSEAM) on Instagram over the past week and has initiated action by issuing notices to several state police departments and Meta.

NHRC member Priyank Kanoongo shared the information on the social media platform X, stating that the Commission had received numerous complaints concerning the circulation of CSEAM on Instagram.

“Over the past week, complaints regarding more than 50 cases of CSEAM (Child Sexual Exploitation and Abuse Material) on Instagram have been received,” Kanoongo said.

He added that, based on the information received, notices have been issued to the police chiefs of Punjab, Delhi, Telangana, Maharashtra, Odisha, West Bengal, Haryana and Bihar. The notices direct the authorities to register FIRs and take appropriate legal action in the reported cases.

Kanoongo further stated that the NHRC has also issued a notice to Meta, asking the company to review its practices and ensure compliance with Indian laws relating to child safety and online content regulation. The matter has also been brought to the attention of the Ministry of Electronics and Information Technology (MeitY).

Along with his statement, Kanoongo shared a public awareness poster highlighting the need to combat online child sexual exploitation. The message stressed that preventing the circulation of abusive material involving children is a collective responsibility and urged citizens to report such content immediately.

The poster also emphasised that increased public awareness can help protect children and encouraged people to speak up, raise awareness and support efforts to prevent exploitation.

Kanoongo requested citizens to directly contact him at priyank.kanoongo@gov.in if police authorities fail to act on complaints related to such content.

Meta chief Mark Zuckerberg on Wednesday, August 6, apologised for child sexual abuse material, deepfake content and operational failures on the company's platforms after senior Meta executives met IT Minister Ashwini Vaishnaw, IT Secretary S Krishnan and other top government officials, sources told NDTV.

Earlier on Wednesday, the NHRC issued summons to the Delhi Police Commissioner for failing to submit an Action Taken Report (ATR) within the stipulated time in a case concerning allegations that paid advertisements displayed

on Instagram promoted Child Sexual Abuse Material (CSAM) in India and redirected users to Telegram channels where such content was allegedly being offered for sale.

A Bench presided over by NHRC Member Priyank Kanoongo had earlier taken suo motu cognisance of media reports published by the BBC World Service alleging that advertisements carrying expressions such as “rape video” and “child video” were displayed on Instagram and continued to remain accessible despite being reported through the platform’s grievance mechanism.

The apex human rights body had, on July 8, issued a notice to the Delhi Police Commissioner under Section 12 of the Protection of Human Rights Act, 1993, directing submission of an ATR within 15 days.

After no report was filed, the NHRC issued a reminder on July 29, granting a further seven days while warning that coercive powers could be invoked.

Observing that the requisite report was still not received despite the reminder, the NHRC, after considering the matter on Wednesday, took a “very serious view” and directed that summons be issued to the Delhi Police Commissioner.

It directed the Commissioner to appear in person before the Commission on September 7 at 11.30 a.m. at its office in Manav Adhikar Bhawan, New Delhi, along with the requisite report and an explanation for the delay in its submission.

However, the NHRC had clarified that the personal appearance would stand dispensed with if the required report is received on or before August 31.

“Take further notice that in case you fail to comply with this order without lawful excuse, you will be subject to the consequences of non-attendance laid down in Order 16 Rule 10 and Order 16 Rule 12 CPC,” the summons said.

According to the media reports taken cognisance of by the apex human rights body, paid advertisements displayed on Instagram allegedly used terms such as “rape video” and “child video” to redirect users to Telegram Messenger channels where CSAM was purportedly being sold.

Taking note of the allegations, the NHRC had observed that, if found to be true, they disclose “a matter of exceptional gravity involving the online sexual exploitation of children, dissemination and monetisation of Child Sexual Abuse Material, possible facilitation of organised criminal activity through digital platforms, and serious concerns regarding the efficacy of intermediary due diligence, algorithmic moderation and child safety mechanisms.”

It had also said that the allegations, prima facie, warranted examination under the Protection of Children from Sexual Offences (POCSO) Act, the Information Technology Act, the Digital Personal Data Protection Act, 2023, and other statutory frameworks governing online child safety.

Referring to a Supreme Court decision, the NHRC had stressed that social media intermediaries are under a mandatory obligation to report offences under the POCSO Act to the Special Juvenile Police Unit or the local police, apart from reporting them to the National Centre for Missing & Exploited Children (NCMEC).

Entrusting the matter to the Delhi Police for an expeditious enquiry, the apex human rights body had sought a comprehensive ATR detailing the preservation of electronic evidence, identification of victims and perpetrators, compliance by Meta and other intermediaries with statutory reporting obligations under Sections 19 and 20 of the POCSO Act, registration of criminal cases wherever warranted, tracing of the financial trail behind the advertisements, and measures undertaken to rescue, rehabilitate and protect child victims.

The NHRC had further directed the Delhi Police to examine whether Meta Platforms Inc., its responsible officers and other intermediaries had complied with their mandatory reporting obligations under the POCSO Act and, if any failure was found, to initiate appropriate legal proceedings in accordance with law.

This post was last modified on August 7, 2026 9:34 am

Source: <https://www.thehawk.in/news/india/nhrc-flags-over-50-cseam-cases-on-instagram-issues-notices-to-police-chiefs-meta>

NHRC flags over 50 CSEAM cases on Instagram; issues notices to police chiefs, Meta

NHRC Intervenes to Combat Online Child Sexual Exploitation on Instagram

The Hawk

Aug 07, 2026, 09:21 AM(Updated Aug 07, 2026, 09:36 AM)

New Delhi, Aug 7 (IANS) The National Human Rights Commission (NHRC) has received complaints related to more than 50 cases of Child Sexual Exploitation and Abuse Material (CSEAM) on Instagram over the past week and has initiated action by issuing notices to several state police departments and Meta.

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“Over the past week, complaints regarding more than 50 cases of CSEAM (Child Sexual Exploitation and Abuse Material) on Instagram have been received,” Kanoongo said.

He added that, based on the information received, notices have been issued to the police chiefs of Punjab, Delhi, Telangana, Maharashtra, Odisha, West Bengal, Haryana and Bihar. The notices direct the authorities to register FIRs and take appropriate legal action in the reported cases.

Kanoongo further stated that the NHRC has also issued a notice to Meta, asking the company to review its practices and ensure compliance with Indian laws relating to child safety and online content regulation. The matter has also been brought to the attention of the Ministry of Electronics and Information Technology (MeitY).

Along with his statement, Kanoongo shared a public awareness poster highlighting the need to combat online child sexual exploitation. The message stressed that preventing the circulation of abusive material involving children is a collective responsibility and urged citizens to report such content immediately.

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Earlier on Wednesday, the NHRC issued summons to the Delhi Police Commissioner for failing to submit an Action Taken Report (ATR) within the stipulated time in a case concerning allegations that paid advertisements displayed

on Instagram promoted Child Sexual Abuse Material (CSAM) in India and redirected users to Telegram channels where such content was allegedly being offered for sale.

A Bench presided over by NHRC Member Priyank Kanoongo had earlier taken suo motu cognisance of media reports published by the BBC World Service alleging that advertisements carrying expressions such as "rape video" and "child video" were displayed on Instagram and continued to remain accessible despite being reported through the platform's grievance mechanism.

The apex human rights body had, on July 8, issued a notice to the Delhi Police Commissioner under Section 12 of the Protection of Human Rights Act, 1993, directing submission of an ATR within 15 days.

After no report was filed, the NHRC issued a reminder on July 29, granting a further seven days while warning that coercive powers could be invoked.

Observing that the requisite report was still not received despite the reminder, the NHRC, after considering the matter on Wednesday, took a "very serious view" and directed that summons be issued to the Delhi Police Commissioner.

It directed the Commissioner to appear in person before the Commission on September 7 at 11.30 a.m. at its office in Manav Adhikar Bhawan, New Delhi, along with the requisite report and an explanation for the delay in its submission.

However, the NHRC had clarified that the personal appearance would stand dispensed with if the required report is received on or before August 31.

"Take further notice that in case you fail to comply with this order without lawful excuse, you will be subject to the consequences of non-attendance laid down in Order 16 Rule 10 and Order 16 Rule 12 CPC," the summons said.

According to the media reports taken cognisance of by the apex human rights body, paid advertisements displayed on Instagram allegedly used terms such as "rape video" and "child video" to redirect users to Telegram Messenger channels where CSAM was purportedly being sold.

Taking note of the allegations, the NHRC had observed that, if found to be true, they disclose "a matter of exceptional gravity involving the online sexual exploitation of children, dissemination and monetisation of Child Sexual Abuse Material, possible facilitation of organised criminal activity through digital platforms, and serious concerns regarding the efficacy of intermediary due diligence, algorithmic moderation and child safety mechanisms."

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Source: <https://www.hindustantimes.com/india-news/nhrc-sends-notice-to-mp-govt-over-assault-on-dalit-student-by-teacher-101786041810469.html>

NHRC sends notice to MP govt over assault on Dalit student by teacher

Published on: Aug 7, 2026, 00:13:29 IST
PTI

New Delhi, The NHRC on Thursday said it has sent notices to Madhya Pradesh government and police authorities over reports that a class 4 student was allegedly assaulted and subjected to "casteist slurs" by a teacher at a government-run primary school in a village in Shivpuri district.

The National Human Rights Commission observed that the contents of the news report, if true, raise serious issues of violation of human rights.

The rights panel said it has taken suo motu cognisance of a media report about the incident that took place in Ukawal village on July 28.

Reportedly, the teacher was enraged seeing the boy from a Dalit community drinking water from his bottle, therefore, it has issued notices to the state chief secretary and Shivpuri's superintendent of police, seeking a detailed report within two weeks, it said.

The report is expected to include the status of the statutory relief to the victim, it added. According to the media report carried on August 1, the boy narrated the incident to his parents, following which the matter was reported to the police.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report that a 12-year-old girl died due to jaundice caused allegedly by consumption of contaminated drinking water in Shahzadpur in Ambala district of Haryana.

Several other children have also been diagnosed with jaundice in the locality. The residents have alleged that the drinking water being supplied through a public tap in the area is "contaminated," it said.

Accordingly, it said it has issued a notice to Haryana's chief secretary, seeking a detailed report on it in two weeks. It is expected to include the health status of the victim children undergoing treatment, as well as steps being taken by the administration to address the issue, it said.

According to the media report carried on August 3, the girl was initially treated for jaundice at a local hospital. As her health condition deteriorated, she was referred to PGIMER, Chandigarh, where she succumbed.

Source: <https://www.thehansindia.com/news/cities/new-delhi/nhrc-flags-over-50-cseam-cases-on-instagram-issues-notices-to-police-chiefs-meta-1106373>

NHRC flags over 50 CSEAM cases on Instagram; issues notices to police chiefs, Meta

In Short The NHRC has flagged over 50 cases of child sexual exploitation material on Instagram, issuing notices to Meta and multiple state police chiefs while directing strict legal action and stronger child safety measures.

By: IANS Created On: 7 Aug 2026 9:26 AM IST

New Delhi: The National Human Rights Commission (NHRC) has received complaints related to more than 50 cases of Child Sexual Exploitation and Abuse Material (CSEAM) on Instagram over the past week and has initiated action by issuing notices to several state police departments and Meta. NHRC member Priyank Kanoongo shared the information on the social media platform X, stating that the Commission had received numerous complaints concerning the circulation of CSEAM on Instagram. "Over the past week, complaints regarding more than 50 cases of CSEAM (Child Sexual Exploitation and Abuse Material) on Instagram have been received," Kanoongo said. He added that, based on the information received, notices have been issued to the police chiefs of Punjab, Delhi, Telangana, Maharashtra, Odisha, West Bengal, Haryana and Bihar. The notices direct the authorities to register FIRs and take appropriate legal action in the reported cases. Kanoongo further stated that the NHRC has also issued a notice to Meta, asking the company to review its practices and ensure compliance with Indian laws relating to child safety and online content regulation. The matter has also been brought to the attention of the Ministry of Electronics and Information Technology (MeitY).

Along with his statement, Kanoongo shared a public awareness poster highlighting the need to combat online child sexual exploitation. The message stressed that preventing the circulation of abusive material involving children is a collective responsibility and urged citizens to report such content immediately. The poster also emphasised that increased public awareness can help protect children and encouraged people to speak up, raise awareness and support efforts to prevent exploitation. Kanoongo requested citizens to directly contact him at priyank.kanoongo@gov.in if police authorities fail to act on complaints related to such content. Meta chief Mark Zuckerberg on Wednesday apologised for child sexual abuse material, deepfake content and operational failures on the company's platforms after senior Meta executives met IT Minister Ashwini Vaishnaw, IT Secretary S. Krishnan and other top government officials, sources told NDTV. Earlier on Wednesday, the NHRC issued summons to the Delhi Police Commissioner for failing to submit an Action Taken Report (ATR) within the stipulated time in a case concerning allegations that paid advertisements displayed on Instagram promoted Child Sexual Abuse Material (CSAM) in India and redirected users to Telegram channels where such content was allegedly being offered for sale.

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days while warning that coercive powers could be invoked. Observing that the requisite report was still not received despite the reminder, the NHRC, after considering the matter on Wednesday, took a "very serious view" and directed that summons be issued to the Delhi Police Commissioner. It directed the Commissioner to appear in person before the Commission on September 7 at 11.30 a.m. at its office in Manav Adhikar Bhawan, New Delhi, along with the requisite report and an explanation for the delay in its submission.

However, the NHRC had clarified that the personal appearance would stand dispensed with if the required report is received on or before August 31. "Take further notice that in case you fail to comply with this order without lawful excuse, you will be subject to the consequences of non-attendance laid down in Order 16 Rule 10 and Order 16 Rule 12 CPC," the summons said. According to the media reports taken cognisance of by the apex human rights body, paid advertisements displayed on Instagram allegedly used terms such as "rape video" and "child video" to redirect users to Telegram Messenger channels where CSAM was purportedly being sold. Taking note of the allegations, the NHRC had observed that, if found to be true, they disclose "a matter of exceptional gravity involving the online sexual exploitation of children, dissemination and monetisation of Child Sexual Abuse Material, possible facilitation of organised criminal activity through digital platforms, and serious concerns regarding the efficacy of intermediary due diligence, algorithmic moderation and child safety mechanisms."

It had also said that the allegations, prima facie, warranted examination under the Protection of Children from Sexual Offences (POCSO) Act, the Information Technology Act, the Digital Personal Data Protection Act, 2023, and other statutory frameworks governing online child safety. Referring to a Supreme Court decision, the NHRC had stressed that social media intermediaries are under a mandatory obligation to report offences under the POCSO Act to the Special Juvenile Police Unit or the local police, apart from reporting them to the National Center for Missing & Exploited Children (NCMEC). Entrusting the matter to the Delhi Police for an expeditious enquiry, the apex human rights body had sought a comprehensive ATR detailing the preservation of electronic evidence, identification of victims and perpetrators, compliance by Meta and other intermediaries with statutory reporting obligations under Sections 19 and 20 of the POCSO Act, registration of criminal cases wherever warranted, tracing of the financial trail behind the advertisements, and measures undertaken to rescue, rehabilitate and protect child victims. The NHRC had further directed the Delhi Police to examine whether Meta Platforms Inc., its responsible officers and other intermediaries had complied with their mandatory reporting obligations under the POCSO Act and, if any failure was found, to initiate appropriate legal proceedings in accordance with law.

ABOUT THE AUTHOR IANS

Source: <https://www.tribuneindia.com/news/haryana/notice-to-chief-secretary-over-childs-death-due-to-jaundice>

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Notice to Haryana Chief Secretary over child's death due to jaundice

Tribune News Service

New Delhi, Updated At : 09:26 AM Aug 07, 2026 IST

The National Human Rights Commission has taken suo motu cognisance of a media report of a 12-year-old's girl death due to jaundice. The Ambala resident was said to have consumed contaminated drinking water.

Notably, several other children have also been diagnosed with jaundice in the locality of Shahzadpur. The residents have alleged that the drinking water being supplied through a public tap was contaminated.

The rights body said the contents of the news report, if true, raised serious issues of violation of human rights.

It has also issued a notice to Haryana Chief Secretary, calling for a detailed report on the matter within two weeks. It is expected to include the health status of the ailing children undergoing treatment as well as steps being taken by the administration to address the issue.

Meanwhile, local authorities have deployed teams to carry out health surveys and door-to-door screenings to contain further spread of the disease. On Monday, the Health Department identified 11 fever patients, two of whom showed symptoms of jaundice. In Tuesday's follow-up survey, seven additional fever patients were found.

Source: <https://www.ndtv.com/artificial-intelligence/explained-why-meta-is-under-fire-over-child-sexual-abuse-content-11873412>

Explained: Why Meta Is Under Fire Over Child Sexual Abuse Content

Meta chief Mark Zuckerberg apologised to the Indian government over child sexual abuse material, deepfake content and operational lapses. Here's what triggered the controversy and why it could reshape the debate over platform accountability and 'safe harbour' protections in India.

Aug 06, 2026 13:08 pm IST

Written by: Ramarko Sengupta

Meta chief Mark Zuckerberg on Wednesday apologised for child sexual abuse material, deepfake content and operational failures on the company's platforms after senior Meta executives met IT Minister Ashwini Vaishnaw, IT Secretary S Krishnan and other top government officials, sources told NDTV.

The apology comes as the Facebook, Instagram and WhatsApp parent faces mounting scrutiny in India over allegations that its platforms carried advertisements promoting child sexual abuse material (CSAM). The controversy has also reignited broader questions over how Meta's recommendation algorithms and advertising systems handle harmful content and whether the company can continue to claim 'safe harbour' protections under Indian law.

The controversy has snowballed over the past few weeks after multiple investigations raised questions about whether Meta's own advertising systems approved and amplified illegal content instead of stopping it.

How The Controversy Began

The issue first came to light in early July after a BBC investigation alleged that Instagram had been running advertisements promoting what appeared to be child sexual abuse material in India. According to the report, some advertisements used phrases such as "rape video" and directed users to Telegram channels where the illegal content could allegedly be purchased. Meta responded at the time by saying it has a "zero tolerance" approach towards child sexual exploitation.

The scrutiny has now intensified after a separate investigation by WIRED released on Wednesday reported that Meta had approved and run dozens of paid advertisements containing AI-generated child sexual abuse material and sexually suggestive images involving minors across Facebook, Instagram, Messenger and Threads. According to the report, some of these advertisements reached thousands of users across Europe and other regions before they were removed. Researchers also alleged that several of the advertisements promoted AI "nudify" apps capable of generating explicit images.

Meta told WIRED that sexual exploitation is "horrific" and said it works aggressively to remove such material from its platforms. The company added that many of the advertisements had limited reach and that it has introduced newer AI systems to better detect and block advertisements that violate its policies before they are published.

Indian Authorities Step In

The controversy has now drawn the attention of multiple Indian agencies.

The National Commission for Protection of Child Rights (NCPCR) has reportedly launched an inquiry into allegations that advertisements linked to child sexual exploitative and abuse material appeared on Meta-owned platforms.

The child rights body took suo motu cognisance of the BBC investigation last month, which alleged that Instagram carried advertisements promoting child sexual abuse material.

Separately, the National Human Rights Commission (NHRC) directed the Delhi Police to carry out a comprehensive investigation into the allegations and examine whether Meta and other entities complied with mandatory reporting obligations under the Protection of Children from Sexual Offences (POCSO) Act.

Sources told NDTV that during Wednesday's meeting, Indian officials made it clear to the Meta delegation that the company cannot automatically claim protection under the "intermediary" definition if its systems actively determine who receives content.

Officials also indicated that the "safe harbour" protections available under the Information Technology Act may not apply if a platform's algorithms are found to be actively recommending or amplifying illegal content rather than merely hosting user-generated material.

What "Safe Harbour" Means And Why It Matters

At the heart of the government's concerns is the question of whether Meta can continue to claim "safe harbour" protection under India's Information Technology Act.

Under Section 79 of the IT Act, online platforms are generally protected from legal liability for content posted by users, provided they act as neutral intermediaries and comply with due diligence requirements laid down by law. Those protections, however, are not unconditional.

According to sources, government officials told the Meta delegation that if a platform's algorithms actively determine who sees content or amplify illegal material through recommendations and advertising systems, the company cannot simply rely on intermediary protections.

Supreme Court advocate Vikram Hegde told NDTV that the legal position is more nuanced than simply classifying platforms as intermediaries.

"The 'safe harbour' provided to intermediaries under Section 79 of the Information Technology Act is conditional. The intermediary is expected to remain neutral about the content it carries while observing due diligence and complying with government guidelines. It is also required to remove unlawful material when notified that its resources are being used for illegal purposes."

He said the compliance requirements are even stricter for Significant Social Media Intermediaries (SSMIs) under the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021.

"Under these guidelines, a Significant Social Media Intermediary is required to deploy technology to proactively identify child sexual abuse material. They should have mechanisms to trace the originators of messages if directed by a court or the government. They are also required to appoint compliance officers and grievance officers who act promptly when such material is reported."

Hegde added that the challenge for platforms is balancing neutrality with their legal responsibility to prevent the spread of illegal content.

"The fine line any Significant Social Media Intermediary treads is that it should algorithmically remain neutral while ensuring that content involving non-consensual sexual acts or child sexual abuse material is identified and removed. It is as much a legal challenge as it is a technological one."

Why Experts Say This Is Bigger Than Content Moderation

For many technology policy experts, the controversy goes beyond the presence of illegal content on a platform.

The larger concern is whether recommendation algorithms and advertising systems are inadvertently or systematically helping such material reach more people.

Dr Srinivas Padmanabhuni, AI expert and CTO of AiEnsured, said large technology companies have long argued that tighter regulation could slow innovation. That argument, he believes, no longer holds when child safety is involved.

"Need real scrutiny of all such social platforms claiming intermediary status and revoking of safe harbour critical now, followed by stricter AI regulation especially on deepfakes and CSAM. No more 'regulation stifles innovation' argument please."

Garima Saxena, Programme Manager at technology policy think tank The Dialogue, said the focus should be on the design choices platforms make.

"Algorithms are deliberately designed, but harmful outcomes are not necessarily deliberately intended. Meta, like other platforms, makes product choices about ranking signals, recommendations and monetisation. Those choices shape what users see and how far content travels."

She said the key question regulators need to examine is whether Meta adequately anticipated and mitigated the risks created by those systems.

"The relevant question is whether Meta adequately tested and mitigated the foreseeable risk that its systems could surface, amplify or repeatedly recommend sexual or exploitative content involving children."

For ordinary users, the issue is no longer simply whether harmful content exists online. The concern is whether automated recommendation systems and advertising tools are actively helping such content spread to larger audiences before it is detected and removed.

Why Algorithms Are At The Centre Of The Debate

AI expert and Director of Future Shift Labs Sagar Vishnoi said the real issue is not just whether harmful content appears on a platform, but whether recommendation systems are helping distribute and monetise it.

"The real concern is not merely the presence of harmful content, but whether platform algorithms are amplifying and monetising it. If engagement-driven systems are recommending CSAM, deepfake nudification tools or other sexually exploitative content, the issue extends beyond content moderation - it becomes an algorithmic governance failure."

He said platforms must be held accountable not only for removing illegal content but also for the recommendation engines and advertising systems that determine what millions of users see.

"Platforms must be accountable not only for removing harmful content but also for the recommendation and advertising systems that shape its visibility. For India, this highlights the urgent need for greater algorithmic transparency, independent audits and stronger oversight of high-risk recommender systems. Public trust will ultimately depend on demonstrable changes to how platforms design, evaluate and govern their algorithms."

The remarks reflect a broader shift in the global debate around online safety. For years, regulators largely focused on how quickly social media companies removed illegal posts after they were reported. Increasingly, however, the spotlight is shifting to whether recommendation algorithms and advertising systems are themselves contributing to the spread of harmful material.

That distinction could prove significant in India.

If investigators conclude that Meta's systems actively recommended or amplified illegal content, the debate may move beyond individual moderation failures to questions about whether the company's algorithms themselves should face greater regulatory oversight.

The controversy also comes at a time when governments around the world are grappling with the rapid rise of generative AI. AI-powered "nudify" tools, which can create fake nude or sexually explicit images from ordinary photographs, have become a growing concern for law enforcement agencies and child safety groups. Experts have repeatedly warned that such tools are making it easier to create synthetic child sexual abuse material and other forms of image-based sexual abuse.

For India, the outcome of the ongoing inquiries could have implications that extend well beyond Meta. It may influence how regulators interpret intermediary protections under the Information Technology Act and shape future rules governing AI-powered recommendation systems, content moderation and platform accountability.

For Meta, the controversy represents one of its most serious reputational challenges in India, its largest market that is home to hundreds of millions of users across Facebook, Instagram and WhatsApp. With investigations underway and regulators signalling tougher scrutiny, the company is likely to face growing pressure to demonstrate that its AI systems, advertising tools and content moderation processes are capable of preventing such material from appearing on its platforms in the first place.

Source: <https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-death-of-a-girl-due-to-jaundice-caused-by-consumption-of-contaminated-drinking-water-in-shahzadpur-ambala-district-haryana/>

National News

NHRC, India takes suo motu cognizance of the reported death of a girl due to jaundice caused by consumption of contaminated drinking water in Shahzadpur, Ambala district, Haryana

By iednewsdesk August 6, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a 12-year-old girl died due to jaundice caused by consumption of contaminated drinking water in Shahzadpur, Ambala district, Haryana. Several other children have also been diagnosed with jaundice in the locality. The residents have alleged that the drinking water being supplied through a public tap in the area is contaminated.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued a notice to Haryana Chief Secretary, calling for a detailed report on the matter within two weeks. It is expected to include the health status of the victim children undergoing treatment, as well as steps being taken by the administration to address the issue.

According to the media report, carried on 3rd August 2026, the girl was initially treated for jaundice at a local hospital. As her health condition deteriorated, she was referred to PGIMER, Chandigarh, where she succumbed to her illness during the course of the treatment.

Source: <https://nagalandtribune.in/nscpcr-joins-northeast-convention-backs-tawang-declaration-on-child-rights/>

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Nagaland

NSCPCR joins Northeast convention, backs Tawang Declaration on child rights
Kohima

BY DIPR | Thursday, 6 August, 2026

The Nagaland State Commission for Protection of Child Rights (NSCPCR) participated in the two-day Northeast Regional Convention of the State Commissions for Protection of Child Rights (SCPCRs) held at Tawang, Arunachal Pradesh, on July 31 and August 1, reaffirming its commitment to strengthening child protection through regional cooperation.

The Nagaland delegation was led by NSCPCR Chairman Alun Hangsing, accompanied by Members Akumla Longchari and Aying Wangsha, along with Consultant Lichani Murry.

Hosted by the Arunachal Pradesh State Commission for Protection of Child Rights under the theme, "Strengthening Child Rights Protection in Northeast India through Regional Cooperation and Collaborative Action," the convention brought together chairpersons, members and officials of SCPCRs from across the Northeast.

The delegates deliberated on a wide range of child rights issues, including implementation of the Protection of Children from Sexual Offences (POCSO) Act, juvenile justice, education, child trafficking, cyber safety, missing children, and measures to strengthen institutional mechanisms for child protection. The participants also exchanged best practices and explored strategies to enhance inter-state coordination in safeguarding children's rights.

The inaugural session was attended by Arunachal Pradesh Chief Minister Pema Khandu, who underscored the need for stronger regional collaboration to address cross-border child protection challenges. He also proposed that the Northeast Regional Convention be held annually on a rotational basis among the Northeastern states.

On the second day, National Human Rights Commission (NHRC) Member Priyank Kanoongo said the recommendations emerging from the convention would help shape child rights policies and institutional mechanisms for the coming decades. He commended the participating State Commissions for their commitment to strengthening child protection systems through collaboration and the sharing of best practices across the region.

The convention concluded with the adoption of the Tawang Declaration on Child Rights, reaffirming the collective resolve of the Northeastern states to strengthen child protection systems through coordinated action, exchange of best practices and sustained inter-state cooperation to ensure every child in the region grows up safe, protected, heard and empowered.

The declaration, containing key recommendations and resolutions adopted during the convention, will be submitted to the Ministry of Women and Child Development, Government of India, for consideration and policy action.

Source: <https://thepublicworld.com/archives/118764>

NHRC Takes Suo Motu Cognizance Of Alleged Assault On Dalit Student In Madhya Pradesh
06 August 2026 Posted By: thepublicworld

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report alleging that a Class 4 student was assaulted and subjected to casteist slurs by a teacher at a Government Primary School in Ukawal village, Shivpuri district, Madhya Pradesh, on July 28, 2026.

According to the report, the teacher allegedly became enraged after seeing the boy, who belongs to the Dalit community, drinking water from his own bottle.

The Commission observed that, if the allegations are true, they raise serious issues of human rights violations. Accordingly, the NHRC has issued notices to the Chief Secretary of Madhya Pradesh and the Superintendent of Police, Shivpuri, seeking a detailed report within two weeks.

The Commission has directed that the report should also include the status of statutory relief provided to the victim, if any.

According to media reports published on August 1, 2026, the child informed his parents about the alleged incident, following which a complaint was lodged with the police.

Source: <https://news.careers360.com/nhrc-takes-suo-motu-cognizance-class-4-dalit-student-report-within-two-weeks-shivpuri-madhya-pradesh-govt-school>

NHRC steps in after Madhya Pradesh teacher allegedly assaults, hurls casteist slurs at Class 4 Dalit student
Vaishnavi Shukla | August 6, 2026 | 03:38 PM IST |

An eight-year-old Dalit boy in Madhya Pradesh's Shivpuri district was allegedly beaten and subjected to casteist abuse by a teacher at a government school in Madhya Pradesh

The National Human Rights Commission (NHRC) India has taken suo motu cognizance of a media report stating that a Class 4 Dalit student in Madhya Pradesh was assaulted and subjected to casteist slurs by a teacher at a Government Primary School in Ukawal village, Shivpuri district.

NHRC has issued notices to the Madhya Pradesh chief secretary and Shivpuri superintendent of police for a detailed report on the matter within two weeks. The report is expected to include the status of the statutory relief to the victim.

According to The Hindu media report, an eight-year-old Dalit boy in Madhya Pradesh's Shivpuri district was allegedly beaten and subjected to casteist abuse by a teacher at a government school after he drank water from his own bottle.

FIR based on family's complaint

The incident took place on July 28 at a government primary school in Ukawal village, within the limits of Kolaras police station, where the teacher, identified as Lokesh Sharma, allegedly beat the Class 4 student with a cane in front of his classmates.

The boy subsequently narrated the incident to his parents.

The Shivpuri Superintendent of Police (SP) Yangchen Dolkar Bhutia told The Hindu that an FIR has been registered under provisions of the BNS and the Scheduled Caste (SC) and Scheduled Tribe (ST) Prevention of Atrocities Act, based on a complaint from the student's family.

Furthermore, the teacher has also been questioned in the matter, and police have taken statements from the boy's schoolmates.

The police are confirming the beating but are unclear on the reason. They have also looked into the teacher's record, but no such incident or complaint was reported. Bhutia added that the police are trying to probe the case from all angles.

Source: <https://www.news18.com/india/dalit-boy-beaten-abused-for-drinking-water-from-teachers-bottle-in-mp-nhrc-seeks-report-ws-el-10257162.html>

Dalit Boy Beaten, Abused For Drinking Water From Teacher's Bottle In MP; NHRC Seeks Report

Published By : Anushka Vats ,News18.com

Last Updated: August 06, 2026, 17:34 IST

NHRC took notice of an 8-year-old Dalit student allegedly beaten and abused by teacher Lokesh Sharma in Shivpuri, MP. Notices were issued to MP chief secretary and the Shivpuri SP.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the alleged assault on an eight-year-old Dalit student by a teacher at a government primary school in Madhya Pradesh's Shivpuri district.

According to the NHRC, the Class 4 student was allegedly beaten and subjected to casteist slurs after he drank water from the teacher's bottle at the school in Ukawal village.

As per officials, the incident took place on July 28, when the teacher, identified as Lokesh Sharma, allegedly thrashed the student with a cane in front of his classmates. The child later informed his parents about the incident.

Taking note of the reports, the Commission has issued notices to the Chief Secretary of Madhya Pradesh and the Superintendent of Police, Shivpuri, seeking a detailed report within two weeks.

The NHRC has also directed the authorities to specify whether the victim has been provided the statutory relief available under the law.

What's The Case?

The case relates to an incident reported on July 28 at a government primary school in Ukawal village under the Kolaras police station area in Madhya Pradesh's Shivpuri district.

According to officials, an eight-year-old Class 4 student belonging to the Dalit community was allegedly beaten with a cane by his teacher, Lokesh Sharma, after he drank water from the teacher's bottle. The teacher also allegedly hurled casteist slurs at the child in front of his classmates.

The boy later narrated the incident to his parents, following which the matter came to light. The allegations prompted the National Human Rights Commission (NHRC) to take suo motu cognisance and seek a detailed report from the Madhya Pradesh government.

Source: <https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-beating-of-a-class-4-student-belonging-to-a-dalit-community-by-a-teacher-and-being-subjected-to-casteist-slurs-at-a-government-primary-school-in/>

NHRC, India takes suo motu cognizance of the reported beating of a Class 4 student, belonging to a Dalit community, by a teacher and being subjected to casteist slurs at a Government Primary School in Shivpuri district, Madhya Pradesh

By iednewsdesk August 6, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a Class 4 student was assaulted and subjected to casteist slurs by a teacher at a Government Primary School in Ukawal village, Shivpuri district, Madhya Pradesh on 28th July 2026. Reportedly, the teacher was enraged seeing the boy from a Dalit community drinking water from his bottle.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to Madhya Pradesh Chief Secretary and Shivpuri Superintendent of Police, calling for a detailed report on the matter within two weeks. It is expected to include the status of the statutory relief to the victim.

According to the media report, carried on 1st August 2026, the boy narrated the incident to his parents, following which the matter was reported to the police.

Source: <https://newsonair.gov.in/nhrc-issues-notice-to-mp-govt-over-reported-assault-in-govt-school/>

NHRC issues notice to MP govt over reported assault in govt school
News On AIR | August 6, 2026 5:15 PM

The National Human Rights Commission (NHRC) has issued notice to the Chief Secretary of Madhya Pradesh and Superintendent of Police, Shivpuri over the reported assault and casteist remarks by a teacher at a Government Primary School in Ukawal village, Shivpuri district. Taking suo motu cognizance of the incident, the Commission has called for a detailed report on the matter within two weeks. According to the media report, carried on 1st of this month, the teacher was enraged seeing the boy belonging from a scheduled caste community drinking water from his bottle. The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victim students.

Source: <https://orissadiary.com/nhrc-india-takes-suo-motu-cognizance-of-the-reported-death-of-a-girl-due-to-jaundice-caused-by-consumption-of-contaminated-drinking-water-in-shahzadpur-ambala-district-haryana/>

NHRC, India takes suo motu cognizance of the reported death of a girl due to jaundice caused by consumption of contaminated drinking water in Shahzadpur, Ambala district, Haryana

By: Odisha Diary Bureau Date: August 6, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a 12-year-old girl died due to jaundice caused by consumption of contaminated drinking water in Shahzadpur, Ambala district, Haryana. Several other children have also been diagnosed with jaundice in the locality. The residents have alleged that the drinking water being supplied through a public tap in the area is contaminated.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued a notice to Haryana Chief Secretary, calling for a detailed report on the matter within two weeks. It is expected to include the health status of the victim children undergoing treatment, as well as steps being taken by the administration to address the issue.

According to the media report, carried on 3rd August 2026, the girl was initially treated for jaundice at a local hospital. As her health condition deteriorated, she was referred to PGIMER, Chandigarh, where she succumbed to her illness during the course of the treatment.

Source: https://timesofindia.indiatimes.com/city/raipur/kanker-malaria-deaths-nhrc-notice-to-cg-govt-flags-possible-rights-violation/amp_articleshow/133014820.cms

Kanker malaria deaths: NHRC notice to CG govt flags possible rights violation
City| TNN | Aug 7, 2026, 00:26 IST

Raipur: The national human rights commission (NHRC) has issued a notice to the Chhattisgarh govt over a spate of malaria deaths in Kanker district, asking the chief secretary to submit a detailed report within two weeks amid concerns over alleged lapses in diagnosis and treatment.

Taking suo motu cognisance of news reports, the Commission said if the reported facts were found to be true, they could point to a “serious issue of violation of human rights” arising out of deficiencies in public healthcare.

The notice comes after reports that five people have died of malaria in Kanker over the past fortnight, including an 11-year-old boy who died on July 28 before his malaria test report became available.

According to the reports, the child had initially tested negative at a private laboratory. As his condition deteriorated, he was shifted to hospital, where he died before the govt laboratory confirmed malaria.

The NHRC has asked the state govt to explain the circumstances leading to the deaths, the medical response provided and the steps being taken to prevent further fatalities. The Commission observed that delayed diagnosis and treatment, if established, would raise serious concerns over access to timely healthcare.

The notice assumes significance as TOI has, in recent weeks, reported on a surge in malaria cases across Kanker, where villages in the forested belt have been witnessing recurring infections despite intensified surveillance by the health department. The district has remained one of Chhattisgarh’s most malaria-prone regions, particularly during the monsoon.

Following the deaths, the state govt has intensified its response, launching door-to-door malaria screening in affected villages, expanding fever surveillance and stepping up awareness campaigns on early testing and treatment. Health teams have also been directed to ensure prompt diagnosis and uninterrupted availability of anti-malarial medicines in vulnerable pockets.

Source: <https://www.deccanherald.com/india/madhya-pradesh/nhrc-sends-notice-to-madhya-pradesh-govt-over-assault-on-dalit-student-by-teacher-4102274>

NHRC sends notice to Madhya Pradesh govt over assault on Dalit student by teacher

The rights panel said it has taken suo motu cognisance of a media report about the incident that took place in Ukawal village on July 28.

PTI Last Updated : 07 August 2026, 7:14 IST

New Delhi: The NHRC on Thursday said it has sent notices to Madhya Pradesh government and police authorities over reports that a class 4 student was allegedly assaulted and subjected to "casteist slurs" by a teacher at a government-run primary school in a village in Shivpuri district.

The National Human Rights Commission observed that the contents of the news report, if true, raise serious issues of violation of human rights.

The rights panel said it has taken suo motu cognisance of a media report about the incident that took place in Ukawal village on July 28.

Reportedly, the teacher was enraged seeing the boy from a Dalit community drinking water from his bottle, therefore, it has issued notices to the state chief secretary and Shivpuri's superintendent of police, seeking a detailed report within two weeks, it said.

The report is expected to include the status of the statutory relief to the victim, it added. According to the media report carried on August 1, the boy narrated the incident to his parents, following which the matter was reported to the police.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report that a 12-year-old girl died due to jaundice caused allegedly by consumption of contaminated drinking water in Shahzadpur in Ambala district of Haryana.

Several other children have also been diagnosed with jaundice in the locality. The residents have alleged that the drinking water being supplied through a public tap in the area is "contaminated," it said.

Accordingly, it said it has issued a notice to Haryana's chief secretary, seeking a detailed report on it in two weeks. It is expected to include the health status of the victim children undergoing treatment, as well as steps being taken by the administration to address the issue, it said.

According to the media report carried on August 3, the girl was initially treated for jaundice at a local hospital. As her health condition deteriorated, she was referred to PGIMER, Chandigarh, where she succumbed.

Source: <https://thesootr.com/state/chhattisgarh/kanker-malaria-deaths-nhrc-notice-12234882>

छत्तीसगढ़ में मलेरिया से 13 दिनों में 5 मौतें, NHRC ने मुख्य सचिव को भेजा नोटिस

छत्तीसगढ़ वो कांकेट में 13 दिनों में मलेरिया दो पांच लोगों की मौत के बाद NHRC ने स्वतः संज्ञान लिया है। आयोग ने राज्य के मुख्य सचिव को नोटिस जाटी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

Harrison Masih
06 Aug 2006 12:50

समझें क्या है पूरा मामला...

छत्तीसगढ़ के कांकेट जिले में मलेरिया के बढ़ते प्रकोप और लगातार हो रही मौतों पर राष्ट्रीय मानवाधिकार आयोग यानी NHRC (National Human Rights Commission) ने कड़ा रुख अपनाया है। आयोग ने मीडिया रिपोर्ट के आधार पर मामले में स्वतः संज्ञान लेते हुए राज्य के मुख्य सचिव को नोटिस भेजा है। मुख्य सचिव को दो सप्ताह के भीतर इस मामले में विस्तृत जवाब देना होगा। 28 जुलाई को 11 साल के एक बच्चे की मौत के साथ ही जिले में 13 दिनों के भीतर मलेरिया से जान गंवाने वालों की संख्या पांच हो गई है।

यह मामला अब सिर्फ स्थानीय स्वास्थ्य व्यवस्था तक सीमित नहीं रहा, बल्कि राष्ट्रीय स्तर पर भी इसकी गंभीरता को माना जा रहा है। NHRC का यह कदम कांकेट में लगातार बिगड़ते हालात की तरफ इशारा करता है।

पहले निगेटिव, फिर आई पॉजिटिव रिपोर्ट

जानकारी के मुताबिक बच्चे की तबीयत बिगड़ने पर परिजनों ने सबसे पहले एक निजी लैब में उसकी जांच कराई थी। उस जांच में रिपोर्ट निगेटिव आई थी।

चाद में हालत गंभीर होने पर बच्चे को अलबेलापारा अस्पताल में भर्ती कराया गया। वहां हुई जांच में मलेरिया पॉजिटिव की पुष्टि हुई लेकिन तब तक मासूम की जान जा चुकी थी।

13 दिन में पांचवीं मौत

कांकेट जिले में यह लगातार पांचवीं मौत है, जो बीते 13 दिनों के भीतर मलेरिया के कारण हुई है। 28 जुलाई को हुई इस बच्चे की मौत ने एक बार फिर जिले में स्वास्थ्य व्यवस्था पर सवाल खड़े कर दिए हैं।

लगातार हो रही इन मौतों ने स्थानीय प्रशासन और स्वास्थ्य विभाग दोनों की चुनौतियों को उजागर कर दिया है।

NHRC ने मांगा विस्तृत जवाब

मीडिया में आई रिपोर्टों का संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग ने राज्य के मुख्य सचिव को नोटिस जाटी किया है। आयोग ने दो सप्ताह के भीतर इस मामले में विस्तृत जवाब मांगा है।

यह कदम बताता है कि आयोग इस मामले को गंभीरता से ले रहा है और स्वास्थ्य व्यवस्था में हुई कथित खामियों की जांच चाहता है।

जांच में देरी बनी बड़ा सवाल

इस मामले में सबसे बड़ा सवाल यह है कि शुरुआती निजी जांच में मलेरिया की पुष्टि क्यों नहीं हो सकी। अगर समय रहते सही जांच रिपोर्ट मिल जाती, तो शायद इलाज जल्दी शुरू हो सकता था।

यह देती अब जांच का मुख्य केंद्र बिंदु बज गई है और आने वाले समय में इस पर और स्पष्टता आ सकती है।

अब आगे क्या होगा

मुख्य सचिव की अब दो सप्ताह के भीतर NHRC को जवाब देना होगा। इस जवाब में स्वास्थ्य विभाग की कार्यप्रणाली, जांच प्रक्रिया में हुई देरी और मलेरिया नियंत्रण के उपायों पर स्पष्टीकरण देना होगा।

आने वाले दिनों में यह देखना अहम होगा कि राज्य सरकार इस मामले में क्या ठोस कदम उठाती है और कांकेर में मलेरिया की स्थिति को नियंत्रित करने के लिए क्या नई रणनीति अपनाई जाती है।

Source: <https://mpcg.ndtv.in/madhya-pradesh-news/nhrc-sends-notice-to-mp-government-in-student-being-beaten-for-touching-water-bottle-by-teacher-also-used-casteist-slurs-in-shivpuri-11877264/amp/1>

NHRC ने MP सरकार को भेजा नोटिस, पानी की बोतल छूने पर छात्र की पिटाई का मामला; टीचर पर जातिसूचक अपशब्द कहने का भी आरोप

घटना 28 जुलाई को शिवपुरी की कोलारस तहसील के उकावल गांव स्थित शासकीय प्राथमिक विद्यालय की है. कक्षा 4 का 8 वर्षीय छात्र स्कूल में प्यास लगने पर शिक्षक की पानी की बोतल से पानी पी गया. आरोप है कि इससे नाराज शिक्षक ने छात्र की डंडे से पिटाई कर दी.

Reported by: Atul Gaur Edited by: गीतार्जुन (with inputs from Bhasha) मध्य प्रदेश न्यूज़ अगस्त 07, 2026 07:54 IST

मध्य प्रदेश के शिवपुरी जिले में शिक्षक द्वारा एक छात्र की कथित तौर पर पिटाई और उसे 'जातिसूचक अपशब्द' कहे जाने के मामले का राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है. NHRC ने गुरुवार को कहा कि उसने मध्य प्रदेश सरकार और पुलिस अधिकारियों को नोटिस भेजे हैं. ये नोटिस शिवपुरी जिले के एक गांव में सरकारी प्राथमिक विद्यालय के चौथी कक्षा के छात्र के साथ एक शिक्षक द्वारा कथित पिटाई और "जातिसूचक अपशब्द" कहे जाने की खबरों के बाद भेजे गए हैं.

आयोग ने कहा कि अगर खबर के दावे सच हैं तो यह मानवाधिकार उल्लंघन का गंभीर मामला है. आयोग ने कहा कि उसने 28 जुलाई को उकावल गांव में हुई घटना के बारे में खबर का स्वतः संज्ञान लिया है. आयोग ने राज्य के मुख्य सचिव और शिवपुरी के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के अंदर विस्तृत रिपोर्ट मांगी है.

क्या है पूरा मामला

दरअसल, मामला शिवपुरी जिले की कोलारस तहसील के उकावल गांव स्थित शासकीय प्राथमिक विद्यालय का है. जानकारी के अनुसार, कक्षा 4 में पढ़ने वाला 8 वर्षीय छात्र रोज की तरह स्कूल पहुंचा था. पढ़ाई के दौरान उसे प्यास लगी, जिसके बाद उसने कक्षा में रखी शिक्षक की पानी की बोतल से पानी पी लिया. बताया जा रहा है कि इसी बात को लेकर विवाद खड़ा हो गया और शिक्षक का गुस्सा मासूम छात्र पर उतर आया.

पानी पीने पर भड़का शिक्षक

परिजनों और स्थानीय लोगों के मुताबिक, शिक्षक लोकेश शर्मा को यह बात पसंद नहीं आई कि छात्र ने उनकी बोतल को हाथ लगाया. आरोप है कि शिक्षक ने बच्चे को डांटने के साथ-साथ जातिसूचक शब्द भी कहे. इतना ही नहीं, आरोप है कि शिक्षक ने "मेरी बोतल को हाथ लगाने की हिम्मत कैसे हुई" कहते हुए छात्र की डंडे से पिटाई कर दी.

मारपीट के बाद छात्र जब घर पहुंचा तो वह काफी डरा हुआ था. उसने परिजनों को पूरी घटना बताई. फिर परिजनों की शिकायत पर कोलारस थाना क्षेत्र की लुकवासा चौकी पुलिस ने मामला दर्ज कर लिया है.

Source: <https://www.bhaskarhindi.com/other/nhrc-ne-8-rajyon-ke-dgp-ko-bheja-notice-bachchon-se-judi-aapattijanak-samagri-ko-lekar-meta-ko-bhi-chetawani-1340620>

Home /अन्य /एनएचआरसी ने 8 राज्यों के डीजीपी को...

एनएचआरसी ने 8 राज्यों के डीजीपी को भेजा नोटिस, बच्चों से जुड़ी आपत्तिजनक सामग्री को लेकर मेटा को भी चेतावनी
7 Aug 2026 9:06 AM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य प्रियंक कानूनगो ने जानकारी दी कि पिछले एक सप्ताह में इंस्टाग्राम पर बच्चों का यौन शोषण और आपत्तिजनक सामग्री (सीएसईएएम) के 50 से अधिक मामलों की शिकायत मिली है। कानूनगो ने बताया कि उन्होंने इन घटनाओं के संबंध में दिल्ली, पंजाब से लेकर बिहार और पश्चिम बंगाल तक कई राज्यों के डीजीपी को नोटिस जारी किया है।

नई दिल्ली, 7 अगस्त (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य प्रियंक कानूनगो ने जानकारी दी कि पिछले एक सप्ताह में इंस्टाग्राम पर बच्चों का यौन शोषण और आपत्तिजनक सामग्री (सीएसईएएम) के 50 से अधिक मामलों की शिकायत मिली है। कानूनगो ने बताया कि उन्होंने इन घटनाओं के संबंध में दिल्ली, पंजाब से लेकर बिहार और पश्चिम बंगाल तक कई राज्यों के डीजीपी को नोटिस जारी किया है। एनएचआरसी सदस्य प्रियंक कानूनगो ने सोशल मीडिया प्लेटफॉर्म 'एक्स' पर पोस्ट किया, "पिछले एक सप्ताह में इंस्टाग्राम पर सीएसईएएम (बच्चों का यौन शोषण और आपत्तिजनक सामग्री) के 50 से अधिक मामलों की शिकायत आ चुकी हैं। प्राप्त जानकारी के आधार हमने पंजाब, दिल्ली, तेलंगाना, महाराष्ट्र, ओडिशा, पश्चिम बंगाल, हरियाणा और बिहार के पुलिस प्रमुखों को नोटिस जारी कर एफआईआर दर्ज करने और कार्यवाही करने के निर्देश दिए हैं।" प्रियंक कानूनगो ने आगे जानकारी दी कि हमने मेटा इंडिया को भी नोटिस जारी कर स्वयं में सुधार करने और भारत का कानून मानने के लिए चेतावनी दी है। प्रियांक कानूनगो ने इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय को भी आगाह किया है। इससे पहले, बुधवार को प्रियंक कानूनगो ने समाचार एजेंसी आईएनएस से बात करते हुए कहा, "इंस्टाग्राम और मेटा के अन्य प्लेटफॉर्म पर बच्चों के यौन शोषण से जुड़ी सामग्री के बारे में मिली शिकायतों के आधार पर हमने छह राज्यों के डीजीपी को पत्र लिखकर उन लोगों के खिलाफ कार्रवाई करने को कहा है।" उन्होंने कहा कि बच्चों का यौन शोषण, ऐसी हरकतों की वीडियो बनाने और उन्हें सोशल मीडिया प्लेटफॉर्म पर अपलोड करने में शामिल हैं। ये अपराध की तीन अलग-अलग श्रेणियां हैं। सोशल मीडिया प्लेटफॉर्म इस मामले में अपनी जिम्मेदारी से बच नहीं सकते। हमने पुलिस से एफआईआर दर्ज करने का आग्रह किया है। कानूनगो ने कहा कि इस तरह की सामग्री सोशल मीडिया प्लेटफॉर्म पर अपलोड होना उस प्लेटफॉर्म की लापरवाही को दर्शाता है। बीबीसी मामले में भी हमने संज्ञान लिया और दिल्ली पुलिस को नोटिस भेजा था। समय पर एफआईआर और जांच रिपोर्ट न मिलने पर हमने दिल्ली पुलिस कमिश्नर को समन भेजा और आयोग में उपस्थित होने के निर्देश दिए थे।

Source: <https://www.hindusthansamachar.in/Encyc/2026/8/6/NHRC-NOTICE-HARYANA-GOVT.php>

मानवाधिकार आयोग ने अंबाला में दूषित पेयजल से युवती की मौत मामले का लिया स्वतः संज्ञान
06 Aug 2026 15:17:53

नई दिल्ली, 06 अगस्त (हि.स.)। राष्ट्रीय मानवाधिकार आयोग ने हरियाणा में अंबाला जिले के शाहजादपुर में दूषित पेयजल के सेवन से पीलिया के कारण एक युवती की मौत के मामले का स्वतः संज्ञान लिया है। आयोग ने राज्य के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। घटना के बारे में प्रकाशित मीडिया रिपोर्ट के मुताबिक, शुरू में युवती का इलाज स्थानीय अस्पताल में पीलिया के लिए किया गया था। उसकी हालत बिगड़ने पर उसे चंडीगढ़ के पीजीआईएमईआर में स्थानांतरित किया गया, जहां इलाज के दौरान उसकी मृत्यु हो गई। इलाके में कई अन्य बच्चों में भी पीलिया की पुष्टि हुई है। निवासियों का आरोप है कि क्षेत्र में सार्वजनिक नल से आपूर्ति किया जा रहा पेयजल दूषित है। आयोग ने रिपोर्ट में उपचार करा रहे पीड़ित बच्चों की स्वास्थ्य स्थिति और प्रशासन की ओर से इस समस्या के समाधान के लिए उठाए जा रहे कदमों का विवरण भी शामिल करने का निर्देश दिया है।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

Source: <https://www.hindusthansamachar.in/Encyc/2026/8/6/NHRC-NOTICE0-MP-GOVT.php>

मानवाधिकार आयोग ने मप्र के शिवपुरी में छात्र की पिटाई, जातिवादी टिप्पणी मामले का लिया स्वतः संज्ञान
06 Aug 2026 15:13:53

नई दिल्ली, 06 अगस्त (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्यप्रदेश के शिवपुरी जिले के ग्राम उकावल में सरकारी प्राथमिक विद्यालय में कक्षा-4 के दलित छात्र की शिक्षक द्वारा पिटाई और जातिवादी टिप्पणियों का स्वतः संज्ञान लिया है। आयोग ने राज्य के मुख्य सचिव और जिले के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है।

घटना के संदर्भ में प्रकाशित मीडिया की खबरों के अनुसार दलित समुदाय के छात्र को अपनी बोतल से पानी पीते देख शिक्षक क्रोधित हो गए और उन्होंने उसकी पिटाई कर दी। साथ ही, जातिवाद टिप्पणी भी की। छात्र ने घटना की जानकारी अपने माता-पिता को दी, जिसके बाद मामले की सूचना पुलिस को दी गई।

आयोग ने रिपोर्ट में पीड़ित को दी गई वैधानिक राहत का विवरण भी शामिल करने का निर्देश दिया है।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

Source: <https://www.naidunia.com/madhya-pradesh/shivpuri-dalit-boy-beaten-over-water-bottle-and-casteist-abuse-nhrc-demands-action-report-8455783>

शिवपुरी में शिक्षक की बोतल से पानी पीने पर दलित छात्र को पीटा, जातिसूचक शब्द कहे, मानवाधिकार आयोग ने लिया एक्शन

शिक्षक की बोतल से अनुसूचित जनजाति के छात्र द्वारा पानी पी लेने पर उसकी पिटाई किए जाने के मामले का संज्ञान राष्ट्रीय मानव अधिकार आयोग ने लिया है।

By Devendra Samadhiya Edited By: ADITYA KUMAR

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नईदुनिया प्रतिनिधि, शिवपुरी। शिक्षक की बोतल से अनुसूचित जनजाति के छात्र द्वारा पानी पी लेने पर उसकी पिटाई किए जाने के मामले का संज्ञान राष्ट्रीय मानव अधिकार आयोग ने लिया है। यह घटना गत 27 जुलाई को मध्य प्रदेश के शिवपुरी जिले के कोलारस क्षेत्र अंतर्गत के शासकीय प्राथमिक विद्यालय उकावल में हुई थी। नईदुनिया ने इस खबर को प्रमुखता से प्रकाशित किया था।

मामले की एफआईआर भी पीड़ित छात्र के स्वजन ने दर्ज कराई थी। इस मामले का संज्ञान लेते हुए आयोग ने प्रदेश के मुख्य सचिव अशोक बर्णवाल व शिवपुरी के पुलिस अधीक्षक यांगचेन डोलकर भूटिया से दो सप्ताह में पूरे मामले की विस्तृत रिपोर्ट मांगी है।

पानी पीने पर जातिसूचक शब्दों के प्रयोग और पिटाई का आरोप

कोलारस थाने में दर्ज कराई गई एफआईआर में कहा गया है कि कक्षा चार के आठ वर्षीय छात्र ने प्यास लगने पर टेबल पर रखी बोतल से पानी पी लिया। यह पानी की बोतल शिक्षक लोकेश शर्मा की थी। छात्र के पानी पीने से वह नाराज हो गए। आरोप है कि जातिसूचक शब्दों का प्रयोग करते हुए छात्र की छड़ी से पिटाई कर दी।

थाना प्रभारी पुनीत वाजपेयी के अनुसार विवेचना जारी है। अन्य छात्रों के बयान भी दर्ज कर लिए गए हैं। इस मामले में गिरफ्तारी से पहले नोटिस तामील करना होता है, वह किया जा रहा है।

मानवाधिकार आयोग ने 2 सप्ताह में मांगी रिपोर्ट

इधर आयोग के मीडिया एवं संचार विभाग के उप निदेशक जैमिनी कुमार श्रीवास्तव द्वारा जारी पत्र में कहा गया है कि सामने आई समाचार रिपोर्ट यदि सही है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है। इसलिए विस्तृत रिपोर्ट में पीड़ित को दी गई वैधानिक सहायता/राहत की स्थिति भी शामिल की जाए।

आदिम जाति कल्याण विभाग के जिला संयोजक महेंद्र श्रीवास्तव का कहना है कि इस मामले में केस रजिस्टर्ड होने के बाद अजाक थाने की समिति के पास मामला जाता है, वहां से स्वीकृति मिलने के बाद मदद के लिए प्रकरण उनके पास आएगा। वहीं जिला शिक्षा अधिकारी आकाश सिंह यादव का कहना है कि मामले में बीईओ से रिपोर्ट मांगी गई है। उसके आधार पर विभागीय कार्रवाई की जाएगी।

घटना से जुड़े दो विरोधाभासी वीडियो आए सामने

घटनाक्रम को लेकर दो वीडियो भी सामने आए हैं। एक वीडियो में कुछ बच्चे घर के पास स्वजन के साथ हैं। पीड़ित बच्चा शरीर पर लगी चोट दिखा रहा है। मारपीट का कारण वह व अन्य बच्चे होमवर्क बता रहे हैं। कह रहे हैं कि कई बच्चों को पीटा था। वहीं एक अन्य वीडियो थाने में बनाया गया है, जिसमें पीड़ित छात्र मारपीट का कारण शिक्षक की बोतल से पानी पीने को बता रहा है। पूछे जाने पर खुद के लिए कहे गए जातिसूचक शब्द भी बताता है।

Source: <https://hindi.theprint.in/india/nhrc-issues-notice-to-madhya-pradesh-government-in-dalit-student-beating-case/1010282/?amp>

होम देश एनएचआरसी ने दलित छात्र की पिटाई के मामले में मध्यप्रदेश सरकार को...

देश

एनएचआरसी ने दलित छात्र की पिटाई के मामले में मध्यप्रदेश सरकार को नोटिस भेजा

भाषा- 7 August, 2026

नयी दिल्ली, छह अगस्त (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बृहस्पतिवार को कहा कि उसने मध्यप्रदेश सरकार और पुलिस अधिकारियों को नोटिस भेजे हैं। ये नोटिस शिवपुरी जिले के एक गांव में सरकारी प्राथमिक विद्यालय के चौथी कक्षा के छात्र के साथ एक शिक्षक द्वारा कथित पिटाई और "जातिसूचक अपशब्द" कहे जाने की खबरों के बाद भेजे गए हैं।

आयोग ने कहा कि अगर खबर के दावे सच हैं, तो यह मानवाधिकार उल्लंघन का गंभीर मामला है।

आयोग ने कहा कि उसने 28 जुलाई को उकावल गांव में हुई घटना के बारे में खबर का स्वतः संज्ञान लिया है।

खबरों के मुताबिक, दलित समुदाय के लड़के को अपनी बोतल से पानी पीते देख शिक्षक भड़क गया था, जिसके बाद उसने कथित तौर पर छात्र की पिटाई की।

खबर के अनुसार, लड़के ने अपने माता-पिता को घटना के बारे में बताया, जिसके बाद पुलिस को मामले की सूचना दी गई।

आयोग ने राज्य के मुख्य सचिव और शिवपुरी के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के अंदर विस्तृत रिपोर्ट मांगी है।

भाषा शफीक नेत्रपाल

नेत्रपाल

Source: <https://www.jagran.com/madhya-pradesh/gwalior-nhrc-seeks-report-on-shivpuri-teachers-assault-on-student-40332177.html>

शिवपुरी: शिक्षक की बोतल से पानी पीने पर आदिवासी बालक को छड़ी से पीटा, जातिसूचक शब्द कहे; NHRC ने मांगा जवाब

By Digital Desk Edited By: Ravindra Soni

Updated: Fri, 07 Aug 2026 01:06 AM (GMT+05:30)

शिवपुरी के एक सरकारी स्कूल में शिक्षक ने अपनी बोतल से पानी पीने पर 8 वर्षीय आदिवासी छात्र को जातिसूचक शब्द कहकर पीटा। राष्ट्रीय मानवाधिकार आयोग ने इस घटना का स्वतः संज्ञान लेते हुए मध्य प्रदेश सरकार और पुलिस से दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

डिजिटल डेस्क, शिवपुरी। मध्य प्रदेश के शिवपुरी जिले के एक सरकारी प्राथमिक विद्यालय में शिक्षक की पानी की बोतल से पानी पीने पर अनुसूचित जनजाति (एसटी) के आठ वर्षीय छात्र की कथित पिटाई का मामला अब राष्ट्रीय स्तर पर पहुंच गया है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने घटना का स्वतः संज्ञान लेते हुए मध्य प्रदेश के मुख्य सचिव और शिवपुरी पुलिस अधीक्षक से दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है।

घटना 27 जुलाई को शिवपुरी जिले के कोलारस क्षेत्र स्थित शासकीय प्राथमिक विद्यालय उकावल की है। कोलारस थाने में दर्ज एफआईआर के अनुसार, कक्षा चौथी में पढ़ने वाले आठ वर्षीय छात्र ने प्यास लगने पर शिक्षक की टेबल पर रखी पानी की बोतल से पानी पी लिया। आरोप है कि शिक्षक लोकेश शर्मा ने इससे नाराज होकर छात्र को जातिसूचक शब्द कहे और छड़ी से उसकी पिटाई कर दी।

मामले की जांच कर रही पुलिस ने बताया कि प्रकरण की विवेचना जारी है। थाना प्रभारी पुनीत वाजपेयी के अनुसार, कानूनन गिरफ्तारी से पहले नोटिस तामील करने की प्रक्रिया अपनाई जा रही है।

इधर, राष्ट्रीय मानवाधिकार आयोग के मीडिया एवं संचार विभाग की ओर से जारी पत्र में कहा गया है कि यदि समाचार में प्रकाशित तथ्य सही पाए जाते हैं तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। आयोग ने राज्य सरकार से यह भी स्पष्ट करने को कहा है कि पीड़ित छात्र को अब तक क्या कानूनी सहायता और राहत उपलब्ध कराई गई है।

प्रकरण में आदिम जाति कल्याण विभाग भी सक्रिय हो गया है। जिला संयोजक महेंद्र श्रीवास्तव ने बताया कि एफआईआर दर्ज होने के बाद मामला अजाक थाना समिति के पास भेजा जाता है। समिति की स्वीकृति मिलने के बाद पीड़ित को आर्थिक सहायता और अन्य वैधानिक लाभ देने की प्रक्रिया शुरू होगी।

वहीं, जिला शिक्षा अधिकारी आकाश सिंह यादव ने बताया कि पूरे घटनाक्रम पर विकासखंड शिक्षा अधिकारी (बीईओ) से विस्तृत रिपोर्ट मांगी गई है। रिपोर्ट मिलने के बाद विभागीय कार्रवाई पर निर्णय लिया जाएगा।

इस बीच घटना से जुड़े दो वीडियो भी सामने आए हैं। एक वीडियो में घायल छात्र अपने शरीर पर चोट के निशान दिखाते हुए मारपीट की बात कह रहा है, जबकि उसके साथ मौजूद अन्य बच्चे होमवर्क को लेकर पिटाई होने की बात बताते हैं। वहीं थाने में रिकॉर्ड किए गए दूसरे वीडियो में पीड़ित छात्र स्पष्ट रूप से शिक्षक की बोतल से पानी पीने के बाद मारपीट और जातिसूचक शब्द कहे जाने का आरोप लगाता दिखाई देता है। दोनों वीडियो अब जांच का महत्वपूर्ण हिस्सा बन गए हैं।